

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1403
ANSWERED ON:29.07.2015
Financial Power of CIC
Ashok Kumar Shri K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the document on delegation of fiscal powers to CIC has gone missing from the Government record;
- (b) if so, the basis on which the Government is conferring financial powers to the CIC; and
- (c) the details of any such Government record found untraceable?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): Decision to confer financial power to the Chief Information Commissioner (CIC) is taken, based on the available records, in consultation with Internal Finance, Department of Expenditure and in accordance with the provisions of Delegation of Financial Powers Rules, 1978, with the due approval of competent authority.

The subject matter relating to delegation of financial power to CIC has been processed in the File No. 4/26/2007-IR since the year 2007. However, a file bearing No. 1/42/2005-IR relating to 'Placing Infrastructure to Central Information Commission' is at present not traceable.
